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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1580/98

New Delhi this the 8th day of April 1999

Hon'ble Shri R.K. Ahoja, Member (A)

Shri Puran Mal,
S/o Lt. Manphool Singh,
R/o Village Turkpur, P.O. Mandawara,
Distt. Sonepat (Haryana) Applicant

(By Advocate : Shri Surinder Singh)

Versus

Union of India,

1. The Secretary,
Indian Agricultural Research Institute,
Pusa Gate, New Delhi Respondent

(By Advocate: Ms. Geetanjali)

O R D E R (Oral)

The applicant, who retired from Army on 1.11.1983 was re-employed as Security Supervisor under the Respondent i.e., ICAR. He retired on superannuation on 30.9.1996. His case is that he is entitled to the minimum pension of Rs. 1275/- as recommended by the 5th Pay Commission. On the other hand, the respondents have allowed him Rs. 404/- earlier. After notice was issued to the respondents, a short reply has been filed stating that the case of the applicant has been reconsidered and pension of Rs. 1275/- has been allowed to him.

2. Today, when the matter came up, a copy of the order dated 22.2.1999, issued by the respondents, ICAR has been produced. The learned counsel for the applicant states that relief sought for by the applicant in regard to the grant of pension has been met. He, however, submits that the applicant has been unnecessarily put to trouble and ^{incur 2} expenses of

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approaching the Tribunal ~~when~~ because of the inefficiency and lack of consideration by the respondents of the legitimate claim of the applicant. On that account he seeks that some cost may be awarded to him.

3. Now that ^{the} main relief sought for by the applicant has been allowed by the respondents, the O.A. has become infructuous. In the facts and circumstances of the case, I do not consider that any order need be passed regarding cost. The O.A. is disposed of as having become infructuous.

R.K. Ahuja
(R.K. Ahuja)
Member (A)

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